

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 988 of 2020**

**In the matter of:**

**Ireo Fiveriver Home Buyers Welfare Association** **....Appellant**

**Vs.**

**Krishan Vrind Jain, Resolution Professional**  
**for M/s Ireo Fiveriver Pvt. Ltd.** **....Respondent**

**Present:**

**Appellant: Mr. Abhishek Anand, Mr. Kunal Godhwani and Mr. Pathik Choudhury, Advocates.**

**Respondents:**

**ORDER**  
**(Through Virtual Mode)**

**20.11.2020:** Shri Abhishek Anand, learned counsel for the Appellant submits that impugned order is beyond the jurisdiction of the Adjudicating Authority and has been passed without notice to the Appellant.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the matter 'for admission (after notice)' on **18<sup>th</sup> December, 2020.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

*am/gc*